SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).6647-6650/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 09-04-2025 IN CRLAMD NO. 359/2025 09-04-2025 IN CRLAMD NO. 346/2025 09-04-2025 IN CRLAMD NO. 326/2025 PASSED BY THE HIGH COURT OF JUDICATURE AT MADRAS AT MADURAI]

LAKSHMANAN PETITIONER(S)

VERSUS

STATE THROUGH THE DUPUTY SUPERINTENDENT OF POLICE & ORS.

RESPONDENT(S)

IA NO. 111551/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA NO. 111546/2025 - EXEMPTION FROM FILING O.T.

Date: 19-12-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s): M/S. Ram Sankar & Co, AOR

Dr. Ram Sankar, Adv.

Ms. Anuradha Arputham, Adv.

Mr. K R Bharathi Kumar, Adv.

Mr. Maheswaran Prabakaran, Adv.

Mr. S Anand, Adv.

Mr. Sushant Singh, Adv.

Mr. Aswin Sam, Adv.

For Respondent(s): Mr. Sabarish Subramanian, AOR

Ms. Arpitha Anna Mathew, Adv.

Mr. Vishnu Unnikrishnan, Adv.

Ms. Jahnavi Taneja, Adv.

Mr. Veshal Tyagi, Adv.

Mr. K.s.badhrinathan, Adv.

Mr. Danish Saifi, Adv.

Ms. Aashigaa Pravaagini, Adv.

Mr. C.r.jaya Sukin, Adv.

Ms. Divya Mishra, Adv.

Ms. Yashika Anand, Adv.

Mr. E.krishnaperumal, Adv.

Mr. Arun Vivek Sezhian, Adv.

Mr. Roshan Chapagain, Adv.

Mr. Narender Kumar Verma, AOR

Hon'ble Mr. Justice R. Mahadevan has pronounced the judgment of the Bench comprising Hon'ble Mrs. Justice B.V.Nagarathna and his Lordship.

Leave granted.

Appeal is allowed in terms of the signed reportable judgment, which is placed on file.

Pending application(s), if any, shall stand disposed of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)